GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:115 ANSWERED ON:22.11.2011 ESCAPE OF TERRORISTS Das Shri Ram Sundar;Karwariya Shri Kapil Muni

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are several incidents of terrorists escaping from police custody and courts in the recent past;
- (b) if so, the details thereof, during the current year, State-wise;
- (c) whether the involvement of police personnel in such escape has been established;
- (d) if so, the details thereof;
- (e) the number of terrorists re-arrested so far in these States; and
- (f) the effective measures being taken/proposed to be taken by the Government to check recurrence of such incidents?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

- (a) to (e): No such data is centrally maintained as 'Law and Order' and 'Prisons' are the State subjects as per the VII Schedule of the Constitution of India. However, as per available inputs, the information is as under:-
- i) An intimation regarding escape of three terrorists, who had undergone their sentence and were awaiting deportation, was received by Delhi Police on 1.1.1010 from Detention Centre Lampur, Delhi. In this regard, a case FIR No. 3/10 dated 2.1.2010 u/s 14 Foreigner Act, Police Station Kotwali, Delhi was registered and investigation taken up by Special Cell of Delhi Police. In the above, said case connivance/negligence of one Sub Inspector Dinomoni Singh of Meghalaya Police who was posted at Seva Sadan, Lampur has surfaced and the same is being investigated.
- ii) Two terrorists escaped from custody of Lucknow Police. Necessary legal action has been taken against the negligent police personnel. None of the two have been recaptured till date.
- (f): The responsibility for countering such incidents vests with the respective State Government. The Central Government provides intelligence, information and funds for capacity building of State police forces to deal with such and other challenges.